

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
 NEW BOMBAY
 XXXXXXXXXX

O.A. No. 593 of 1987
 XXXXX
 XXXXX

DATE OF DECISION 7.10.1987

V. Thiraviam

Petitioner

Mr. Paul Sunderrajan

Advocate for the Petitioner(s)

Versus

Union of India and others

Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Justice B.C. Gadgil, Vice-Chairman

The Hon'ble Mr. P. Srinivasan, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement?	- 79
2. To be referred to the Reporter or not?	- 10
3. Whether their Lordships wish to see the fair copy of the Judgement?	- 10
4. Whether it needs to be circulated to other Benches of the Tribunal?	- 18

P.S.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY

O.A. No.593/87

V. Thiraviam,
H.No.64, Nagpur Chaul,
Near Masjid, S No.191,
Yerwada, Pune-411 006.

... Applicant

V/s

1. Union of India,
Ministry of Defence,
Government of India,
New Delhi.

2. The Director General,
Ordnance Factory,
6, Esplanade (East),
Calcutta.

3. The General Manager,
Ammunition Factory,
Kirkee, Pune-3.

... Respondents

Coram : Hon'ble Vice Chairman Shri B.C. Gadgil

Hon'ble Member (A) Shri P. Srinivasan

Appearance

Mr. S. Paul Sunderrajan
for the applicant.

ORAL JUDGMENT
Per Shri B.C. Gadgil

Dated : 7.10.1987

Heard Mr. S. Paul Sunderrajan for the applicant. The applicant was removed from service after holding a departmental inquiry against him. The said order is dated 15.12.1986 (vide Annexure 5). The applicant has preferred an appeal dated 31.12.1986 against that order. The appeal is filed before the Director General, Ordnance Factory, Calcutta. The said appeal is not as yet decided. In our opinion it would be in the fitness of things if a direction is given to the Appellate Authority to decide the appeal expeditiously after giving an opportunity to the applicant of being heard.

2. The Appellate Authority is, therefore, directed to

P.S.

decide the appeal filed on 31.12.1986 within four months from today. Before deciding the appeal he should give an opportunity to the applicant of being heard. It is needless to say that he should write a speaking order to cover all points that are agitated in the appeal. With these directions this application is disposed of. No orders to costs.

P.S. - V8

(P. SRINIVASAN)
Member (A)

B.C. Gadgil

(B.C. GADGIL)
VICE CHAIRMAN

bsv